

::B. C. Resolution dated 05/11/2023::

The August House has considered the order dated 26/10/2023 as well as 01/11/2023 passed by the Hon'ble High Court of Gujarat in Special Criminal Application (Quashing) No. 996 of 2020 directing the Bar Council of Gujarat to take appropriate action against Mr. Dharmesh Jivanlal Gurjar, Advocate of Ahmedabad. Members present thoroughly perused the entire memo of petition along with annexures of Special Criminal Application No.996/2020. Members present discussed this issue at length and it is also noted that Mr. Dharmesh Jivanlal Gurjar has withdrawn Special Criminal Application (Quashing) No. 996 of 2020 before the Hon'ble High Court of Gujarat.

It is unanimous opinion of members present that the allegations made against advocate Mr. Dharmesh J. Gurjar are serious in nature and the conduct of an advocate is required to be scrutinized by the Bar Council of Gujarat in Disciplinary Proceedings. Therefore, it is unanimous view to take up this matter as SUO MOTU complaint and refer this matter to Special Disciplinary Committee constituted by the Bar Council of Gujarat consisting members of Mr. C. K. Patel, Mr. J. B. Golwala and Mr. Sanjay H. Trivedi for appropriate action. The August House has further resolved that it is expected from the Special Disciplinary Committee to conduct this matter urgently and dispose off the same within a period of 6 months from today.

The August House has further resolved that the allegations made against advocate Mr. Dharmesh Jivanlal Gurjar are serious in nature and more particularly the Hon'ble High Court of Gujarat directed the Bar Council of Gujarat to initiate proceedings against erring advocate Mr. Gurjar for professional misconduct, as *prima facie*, it seems that professional misconduct is committed by him, more particularly, the Hon'ble High Court observed some mischief in administrative side also that is also serious. The conduct of Advocate in proceedings before the Hon'ble High Court is also not acceptable. Looking to the gravity of misconduct of Advocate and conduct before the Hon'ble High Court, it is further resolved that during the pendency of Disciplinary Proceedings, Mr. Dharmesh Jivanlal Gurjar is hereby suspended as an Advocate.

It is directed to I/c. Secretary, Bar Council of Gujarat to file compliance report before the Hon'ble High Court in Special Criminal Application (Quashing) No. 996/2020 expeditiously.